

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

22

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/3/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/12/2018  
NAME OF THE PETITIONER(S) : A.K. NOWSHAD  
NAME OF THE RESPONDENT : CHANNEL FOODS PVT LTD  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1	A.M. Sridharan	Counsel for Respondents	A.M. Sridharan
	Kaushik or Shanona	Counsel for Petitioner	Kaushik or Shanona

**ORDER**

Shri. R.Sankara Narayanan, Senior Advocate for the petitioner present. Shri A.M.Sridharan Advocate caused appearance for respondents and prayed time for filing vakalat. Heard Counsel for petitioner. The requirements under Sec.244 of Companies Act 2013 are fulfilled. Matter admitted. Counsel for petitioner insisted for passing an order in relation to the interim prayers. Counsel for respondent stated that they have not received any records in relation to this matter. Petitioner counsel is directed to furnish the copies of this petition to other side. At request of respondents counsel time is enlarged for filing vakalat and counter in relation to the interim prayers. For hearing submissions of both sides matter adjourned. Put up on 02.04.2018.

Sd/-

(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

Sd/-

(K.ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)

/pb/